KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
EIGHTH SESSION

THE KARNATAKA STATE ROAD SAFETY AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 86 of 2025)

A Bill further to amend the Karnataka State Road Safety Authority Act, 2017.

Whereas it is expedient further to amend the Karnataka State Road Safety Authority Act, 2017 (Karnataka Act No. 45 of 2017) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy Sixthyear of the Republic of India as follows :-

1. Short title and commencement.-(1)This Act may be called the Karnataka State Road Safety Authority (Amendment) Act, 2025.

(2) It shall come into force at once.

2. Amendment of section 13.-In the Karnataka State Road Safety Authority Act, 2017(Karnataka Act No. 45 of 2017), in section 13,in sub-section (1),the words “not more than one thousand rupees”, shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka State Road Safety Authority Act, 2017 (Karnataka Act No. 45 of 2017) to omit the upper limit in levy and collection of one time cess at the time of vehicles registration.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

RAMALINGA REDDY
Minister for Transport
and Muzrai

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE

Extract of the Karnataka State Road Safety Authority Act, 2017

(Karnataka Act No. 45 of 2017)

XXX XXX XXX

13. Levy and collection of cess.- (1) There shall be levied and collected onetime CESS at the time of vehicle registration, at such rate not more than onethousand rupees, as may be notified, by the State Government. Different rates maybe levied for different class of motor vehicles.

(2) Every notification issued under sub section (1) shall be laid before eachhouse of the State Legislature.

(3) The registration Authority shall at the time of registration collect the cessso levied and remit the same to the Karnataka Road Safety fund, in such manneras may be prescribed.

XXX XXX XXX

Govt. Press, Suvarna Soudha, Belagavi, 15th December, 2025, P7, W.D. 54, Copies 500+100